IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.115
479/252/ND/2020

IN THE MATTER OF:
Midwest Biofuel India Pvt. Ltd. **.... APPELLANT**
Vs.
Registrar of Companies NCT of Delhi & Haryana **.....RESPONDENT**

SECTION
U/s 252 Companies Act 2013

Order delivered on 19.07.2021

CORAM:
SHRI P.S.N. PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:
For the Applicant :
For the Respondent :
For the AROC : Ms. Sweety Kumar, AROC On Behalf Of Roc Delhi

ORDER

The Authorized Representative appeared in this matter on behalf of the appellant is directed to file a proper Power of Attorney duly registered in support of their Application and appearance before this Tribunal. AROC is present and submitted that they have filed their report. No one is present on behalf of the Income Tax Department at the time of virtual hearing of the matter. Therefore, serve notice on Income Tax Department. A month's time is granted in the matter.

Post this matter after a month on 14.09.2021.

-Sd-
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-Sd-
(P.S.N PRASAD)
MEMBER (JUDICIAL)

Jyoti